

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35556/2013

(Arising out of impugned final judgment and order dated 27/04/2012 in CTR No. 350/2012 passed by the High Court Of Judicature at Allahabad)

COMMR.OF COMMERCIAL TAXES U.P.

Petitioner(s)

VERSUS

M/S CASTROL INDIA LTD.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and interim relief and office report)

Date : 09/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Pawan Shree Agarwal,Adv.
Mr. Abhinav Malik,Adv.
Mr. Ravi Prakash Mehrotra,Adv.

For Respondent(s) Mr. Vivek Sharma,Adv.
Mr. Rahul Ray,Adv.
Ms. Charanaya L.,Adv.
For Mr. M.P. Devanath,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit may be filed within six weeks from today.

Rejoinder affidavit, if any, may be filed within six weeks thereafter.

List the matter on 30th October, 2015.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar